NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 18/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE PARTIES: M/s. Famous Studio Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Atika Vaz 1/by Khaltun 4 Co.	advocates for letitioner company	Hay

ORDER CSP 18/230-232/NCLT/MB/MAH/2017

On the Withdrawal Memo filed by the Petitioner Counsel for withdrawal of Company Petition, the Company Petition CSP 18 of 2017 is hereby dismissed as withdrawn.

Sd/-

Sd/-

V. NALLASENAPATHY Member (Technical) B.S.V. PRAKASH KUMAR Member (Judicial)

Encl: Withdrawal Memo

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

TRANSFERRED COMPANY SCHEME PETITION NO 18 OF 2017 ARISING FROM

THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY ORIGINAL CIVIL JURISDICTION CONNECTED WITH

COMPANY SUMMONS FOR DIRECTION NO 924 OF 2016





In the matter of the Companies Act 1956 Sections 391 to 394 of the Companies Act, 1956

AND

In the matter of Scheme of Arrangement and Reconstruction under Sections 391 to 394 of the Companies Act 1956 and applicable provisions of the Companies Act, 2013 between Famous Studios Limited, the Promoters of Famous Studios Limited and the Public Shareholders of Famous Studio Limited

FAMOUS STUDIOS LIMITED

...PETITIONER COMPANY

MEMO

It is respectfully submitted that the Petitioner is desirous of withdrawing the captioned Petition and has instructed its Advocates for the same vide its email dated 1 February 2018. It is therefore prayed that this Hon'ble Tribunal may be pleased to allow the Petitioner to withdraw the captioned petition.

Hence this memo.

Date 1 February 2018
Mumbai

Advocate for the Petitioner